

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
VISHWAKSHARA MEDIA PRIVATE LIMITED**

RELEVANT PARTICULARS		
1	Name of corporate debtor	VISHWAKSHARA MEDIA PRIVATE LIMITED
2	Date of incorporation of corporate debtor	23/09/2015
3	Authority under which corporate debtor is incorporated / registered Corporate Identity No. / Limited	ROC-KARNATAKA
4	Liability Identification No. of corporate debtor	U92120KA2015PTC082980
5	Address of the registered office and principal office (if any) of corporate debtor	#915, Dhanush Plaza, 2nd Floor, Ideal Homes Township, Rajarajeshwari Nagar, B'lore. Bangalore KA 560098 IN
6	Insolvency commencement date in respect of corporate debtor	17-08-2021 (Order uploaded on 09-09-2021)
7	Estimated date of closure of insolvency resolution process	13-02-2022 (180 days from the date of Insolvency Commencement Date)
8	Name and registration number of the insolvency professional acting as interim resolution professional	ADDANKI HARESH IBBI/IPA-001/IP-P01064/2017-2018/11757
9	Address and e-mail of the interim resolution professional, as registered with the Board	No.36/1, 2nd floor, Munivenkatappa Complex Bellary Road, Ganga Nagar Bangalore - 560032 Addanki.haresh@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	No.36/1, 2nd floor, Munivenkatappa Complex Bellary Road, Ganga Nagar Bangalore - 560032. vmpl2108@gmail.com
11	Last date for submission of claims	26-09-2021
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) https://www.ibbi.gov.in/home/downloads and Physical address same as in point 10 above b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the VISHWAKSHARA MEDIA PRIVATE LIMITED on 17-08-2021 (Order uploaded on 09-09-2021)

The creditors of VISHWAKSHARA MEDIA PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 26-09-2021 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
ADDANKI HARESH
Interim Resolution Professional
For VISHWAKSHARA MEDIA PRIVATE LIMITED
IBBI/IPA-001/IP-P01064/2017-2018/11757

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